

ITEM NO.29

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4895/2025

[Arising out of impugned final judgment and order dated 10-02-2025 in CRLA No. 3720/2009 passed by the High Court of Judicature at Allahabad]

BRAHM PAL

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

IA No. 68201/2025 - EXEMPTION FROM FILING O.T.

Date : 16-09-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Raja Choudhary, Adv.
Ms. Anushka Mishra, Adv.
Mr. Kapil Kumar Sharma, Adv.
Mr. Devendra, Adv.
Mr. Rajesh Singh Chauhan, AOR

For Respondent(s) Mr. Lohit Ganguly, Adv.
Mr. Sandeep Lamba, Adv.
Mr. Navneet Jha, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. S R Singh, Sr. Adv.
Dr. Vijendra Singh, AOR
Mr. Manish Kumar, Adv.
Mr. Aniket Tiwari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It appears that the records from the Court below have not yet been received.

2. Let the Registry issue a reminder in this regard.
3. List on 11.12.2025.
4. The Registrar General of the Allahabad High Court shall ensure

that the records are sent forthwith.

5. Registry shall send a copy of this order to the Registrar General, Allahabad High Court, along with the reminder.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(ANJALI PANWAR)
COURT MASTER (NSH)